

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Review Petition No. 246/2010 in Petition No. 128/2010

- Subject: Review of the order of the Commission dated 2.8.2010 in Petition No.128/2010 pertaining to the approval of unit configuration change and consequential amendments to the Power Purchase Agreements (PPAs).
- Date of Hearing: 19.10.2010
- Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member
- Petitioners: Andhra Pradesh Central Power Distribution Company Ltd,
Andhra Pradesh Southern Power Distribution Company Ltd,
Andhra Pradesh Eastern Power Distribution Company Ltd,
Andhra Pradesh Northern Power Distribution Company Ltd.
- Respondents: M/s Coastal Andhra Power Ltd (CAPL), Mumbai.
Bangalore Electric Supply Company Ltd, (BESCOM),
Gulbarga Electric Supply Company Ltd, (GESCOM),
Hubli Electric Supply Company Ltd, (HESCOM),
Mangalore Electric Supply Company Ltd, (MESCOM),
Chamundeshwari Electric Supply Company Ltd, (CESCO),
Maharashtra State Electricity Distribution Company Ltd, and
Tamil Nadu Electricity Board, Chennai
- Parties present: Shri P.Shiva Rao, Advocate for petitioners
Shri Amit Kapur, Advocate, CAPL
Shri Anupam Verma, Advocate, CAPL
Shri Suresh Nagarajan, CAPL
Shri Balaguru, TNEB

The learned counsel for the petitioners' submitted that the lead procurers of the State of Andhra Pradesh has filed the present petition seeking review of the order dated 2.8.2010 of the Commission in Petition No.128/2010 pertaining to the approval of unit configuration change and consequential amendments to the Power Purchase Agreements (PPAs). He also submitted that subsequent to the filing of the review petition, the main issue raised by the petitioners as regards ensuring energy neutrality equivalent to unit configuration, has been agreed to be addressed by the respondent M/s CAPL. The learned counsel further submitted that in addition to the above, other issues like introduction of a mechanism for uninterrupted peak hour supply of power (upto 5 hours per unit) and the revision of Article 6.3.4(i)(b) based on the revised contracted capacity have also been raised in the present petition. The learned counsel submitted that since the main issue of energy neutrality has been

agreed to be settled through mutual discussion by the respondent M/s CAPL, the Commission may admit the matter and give further time to the parties to settle other issues in the matter.

2. The learned counsel for the respondent M/s CAPL submitted that the parties may be allowed to negotiate the matter and the hearing of the petition be adjourned for about a month.

3. The learned counsel for the petitioners further pointed out that the respondent M/s CAPL by its letter has prayed for further extension of time for compliance of the directions of the Commission in its order dated 2.8.2010.

4. Noting the submissions of the parties, the Commission directed the parties to explore the possibilities of settlement of all outstanding issues and report the same by 30.11.2010.

5. The petition shall be listed for hearing on 7.12.2010.

Sd/-
T.Rout
Joint Chief (Law)